

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

2013 Petition(s) for Special Leave to Appeal (Crl.) No(s). 10380/

(Arising out of impugned final judgment and order dated 02/09/2013 in GA No. 1375/1991 passed by the High Court of Judicature at Allahabad)

s) ZULFIQAR Petitioner(s)

VERSUS

s) STATE OF U.P Respondent(s)
(With appln. (s) for bail and office report)

WITH
Crl.A. No. 161/2014
(With appln.(s) for permission to file additional documents and
appln.(s) for bail and appln.(s) for exemption from filing O.T. and
Office Report)

Date : 04/12/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Rauf Rahim, Adv.
Mr. Shakil Ahmed Syed, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Aamir Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG
Mr. Garvesh Kabra, Adv.
Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following

O R D E R

or the In view of letter circulated by learned counsel f

petitioner, the matters are adjourned for ten weeks.
Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2015.12.04

(Meenakshi Kohli)
12:33:17 IST
Reason:
aur)

Court Master
er

(Jaswinder K
Court Mast